Annexure 4 Name of the Corporate Debtor: Blu-Smart Mobility Limited Date of commencement of CIRP: 28-07-2025 List of Creditors as on: 04-11-2025

List of Unsecured Financial Creditors (other than Financial Creditors belonging to any class of Creditors)

													(Amount in ₹)
Sl. No.	Name of creditor	Details of claim received		Details of claim admitted				1					
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC	Amount of contingent claim	Amount of any mutual dues, that may be setoff	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
1	Ratnakari Metals LLP	02-08-2025	101,174.00	-	Unsecured	-	No	0.00%		-	101,174.00	-	Based on the review of claim documents and legal opinion, the claim is not admitted.
2	Catalyst Trusteeship Limited ("Debenture Trustee") for and on behalf of ResponsAibility Asia Climate Fund Pool, S.à.r.l (ISIN - INEOS0E07017 & INEOS0E07025)	11-08-2025	1,361,462,293.00	1,361,462,293.00	Unsecured	Corporate Guarantee	No	57.52%	-		-	-	Claim has been provisionally admitted.
3	Indian Renewable Energy Development Agency Limited	11-08-2025	1,106,800,000.00	-	Unsecured	-	No	0.00%	-	-	-	1,106,800,000.00	Claim is under verification, awaiting for supporting documents.
4	Gensol EV Lease Limited (Under CIRP)	13-08-2025	47,333,756.00	-	Unsecured		No	0.00%	-	-	-	47,333,756.00	Claim is under verification, awaiting for supporting documents.
5	Purposequotient Advisors LLP	18-08-2025	16,070,430.00	16,070,430.00	Unsecured		No	0.68%	-	-	-	-	Claim has been provisionally admitted.
6	Karnation Fund-I	03-09-2025	10,659,675.00	-	Unsecured		No	0.00%		-	10,659,675.00	-	Claim is withdrawn by the Claimant
7	Karnation Fund-I	03-09-2025	25,874,767.00	23,195,956.00	Unsecured		No	0.00%	-	-	2,678,811.00	-	Claim has been provisionally admitted.
8	Betterplace Safety Solution Private Limited	10-10-2025	1,321,261.43	-	Unsecured		No	0.00%	-	-		1,321,261.43	
9	AATG Enterprises Private Limited Total	27-10-2025	20,600,000.00 2,590,223,356.43	1,400,728,679,00	Unsecured	_	No -	0.00% 58.20%		-	13,439,660,00	20,600,000.00 1,176,055,017,43	Claim is under verification

Note: THE CREDITORS ARE HEREBY INFORMED THAT:

- 1. In pursuance of Section 15(1)(c), Regulations 6(2)(c) and 12(1), regulations 12(2) and regulations 12(2) and regulations 13 of CIRP Regulations, 2016, the claimants can submit their claims within 14 days of commencement of CIRP, upto 90th days of commencement of CIRP and also till up to seven days before the date of meeting of creditors for voting on the resolution plan or the initiation of liquidation as the case may be, respectively.
- The Resolution Professional and his team is diligently verifying the claims on a daily basis as per regulation 13 and 14 of CIRP Regulations, 2016. However, certain claims have been provisionally admitted based on the records submitted by the claimants. These claims remain subject to further verification upon receipt of the complete books of accounts and records maintained by the Corporate Debtor, that is awaited from the Ex-management of the Corporate Debtor.
- 3. It is important to note the submission and verification of claims is an on noging process. Given the significant volume of endings and occurrent to note the collation and review of claims. This is a procedural aspect that will be addressed in due course of time.

 It is important to note the process of the submission and verification of claims are not on noging process. Given the significant volume of endings are holder of the collation and review of claims. This is a procedural aspect that will be addressed in the collation and review of claims. This is a procedural aspect that will be addressed in the collation and review of claims. This is a procedural aspect that will be addressed in the collation and review of claims. This is a procedural aspect that will be addressed in the collation and review of claims. This is a procedural aspect that will be addressed in the collation and review of claims. This is a procedural aspect that will be addressed in the collation and review of claims. This is a procedural aspect that will be addressed in the collation and review of claims. This is a procedural aspect that will be addressed in the collation and review of claims. This is a procedural aspect that will be addressed in the collation and review of claims. This is a procedural aspect that will be addressed in the collation and review of claims. This is a procedural aspect that will be addressed in the collation and review of claims. This is a procedural aspect that will be addressed in the collation and review of claims. This is a procedural aspect that will be addressed in the collation and review of claims. This is a procedural aspect that will be addressed in the collation and review of claims. This is a procedural aspect that will be addressed in the collation and review of claims. This is a procedural aspect that will be addressed in the collation and review of claims.
- 4. The Resolution Professional assures all stakeholders that the claims are being continuously verified, and the updated list of claims will be uploaded frequently to maintain transparency and compliance with the regulatory requirements.

 5. It is further requested that if any creditors who don't find their names in the present list, may further send a reminder email at the process email id (cirp.blusmart@npvinsolvency.in), to follow-up on their claim for quick actions.